

Union Territories and Central Ministries/Departments for taking appropriate action on the recommendations made by the Expert Committee. An inter-ministerial Steering Committee which was held with line Ministries/Departments on 26.7.2013, reviewed the progress made by them on the revision of guidelines of CSS and preparation of “Activity Mapping” thereon for providing role and responsibilities to Panchayati Raj Institutions (PRIs) in the implementation. The Cabinet Secretary had written letter dated 6th August, 2013, to all the Secretaries in the Ministries/ Departments for taking time-bound action for the aforesaid purpose. The Committee of Secretaries (CoS) in its meeting held on 20.09.2013, 6.11.2013, 6.1.2014 and 19.2.2014 reviewed progress made on the matter by 8 Ministries/ Departments (*viz.*, Ministry of Rural Development, D/o Agriculture and Cooperation, M/o Water Resources, M/o Rural Drinking Water and Sanitation, D/o School Education and Literacy, M/o Health and Family Welfare, M/o Women and Child Development and M/o Tribal Affairs). All these Ministries/Departments have, by and large, revised guidelines of their CSS and prepared “Activity Mapping” for their schemes and circulated the same to States/UTs for compliance.

All the line Ministries/Departments and the State Governments are pursued continuously for implementation of the recommendations given in the Report of the Expert Committee particularly revision of guidelines of the schemes and preparation of Activity Mapping for providing role and responsibilities to PRIs in the implementation. The matter was discussed in a review meeting with Secretaries of Panchayati Raj Department of all the States/ UTs and Central Ministries held on 20.12.2013. Further, the Ministry held regional meetings with the State Governments in four places between 28th-30th May, 2014 and reviewed the progress made under various programmes of MoPR including implementation of the recommendations of the Expert Committee for empowerment of Panchayats.

#### **Power shortage in Andhra Pradesh**

\*190. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of POWER be pleased to state:

- (a) whether Government is aware that, after the division of Andhra Pradesh, there is a huge power shortage in Andhra Pradesh;
- (b) if so, the details thereof; and
- (c) what steps are being taken to meet the gap?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) and (b) Division of Andhra Pradesh has come into force *w.e.f.* 2nd June, 2014. During the month of June, 2014, bifurcated Andhra Pradesh experienced Energy

and Peak shortages of 11.2% & 10.5% respectively, against 11.4% and 13.0% respectively experienced by Andhra Pradesh before division during the corresponding month in the previous year (June, 2013). Therefore, the power shortage in Andhra Pradesh is of the same order as that before its division.

(c) Electricity being a concurrent subject, the supply and distribution of electricity in a State comes under the purview of the respective State Government/State Power Utility. Government of India supplements the efforts of the State Governments by establishing Power Plants in the Central Sector and allocating power there from to the States/ UTs to mitigate the shortage.

The following steps have been taken by the Central Government to assist Andhra Pradesh in meeting the shortage:

- (i) On the request of Andhra Pradesh, Central Government has allocated additional 177 MW from Indira Gandhi STPS, Jhajjar to Andhra Pradesh for the period from 1st July 2014 to 31st July 2014.
- (ii) The commissioning of 2nd Circuit of 765 kV Raichur- Sholapur inter-regional link on 30.06.2014 has led to an increase in the power transfer capability to Southern Region by about 800 MW which is now available to Southern Region constituents including Andhra Pradesh for additional import of power after keeping the safety margins.
- (iii) During 12th Five Year Plan, a Generation capacity addition target of 88,537 MW has been planned from conventional sources. Of this, bifurcated Andhra Pradesh is likely to get 4336 MW of firm power for the State.
- (iv.) Andhra Pradesh has also been advised to procure power from the market.
- (v.) Efforts are being made to set up an imported coal based coastal plant in Andhra Pradesh by NTPC.

#### **Generation of energy from non-conventional energy sources**

\*191. SHRI MOHAMMAD ADEEB: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) the details of new technologies being used in the new and renewable energy sector;

(b) the quantum of non-conventional energy being generated in the country, at present State-wise; and